

Ministry of Defence and the Sainik Schools can be appropriately looked after by the MHRD. No list of problems has been forwarded to this ministry by Ministry of Human Resource Development.

Sardar Sarovar Project

493. SHRI SANAT MEHTA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether any meeting of the Chief Ministers of Gujarat, Maharashtra, Madhya Pradesh and Rajasthan was held during the recent past to resolve the deadlock on the Sardar Sarovar Project,

(b) if so, the details of matters discussed therein; and

(c) the outcome of the above meeting?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (c). Yes, Sir. A meeting of the Chief Ministers of Gujarat, Maharashtra, Madhya Pradesh and Rajasthan under the Chairmanship of Union Minister of Water Resources was held on 5.7.1996 at New Delhi wherein the issues relating to the height of Sardar Sarovar Dam, Construction programme for 1996-97 and procurement of Turbo-Generator sets from Japan were discussed. As decided, a special meeting of Review Committee for Narmada Control Authority under the Chairmanship of Union Minister of Water Resources has been convened on 15-7-1996 followed by a meeting with the Hon'ble Prime Minister.

C.T.B.T.

494. SHRI G. G. SWELL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the World Conference on Disarmament centering round negotiations on the Comprehensive Test Ban Treaty (CTBT) was ended or adjourned,

(b) whether consensus on the draft was reached by nuclear weapon States and a majority of other countries;

(c) if so, the salient points of the draft;

(d) whether the USA has said that unless nuclear weapon threshold States like India sign the Treaty there might as well be no treaty at all, and

(e) whether the President of the US has written to our Government on the subject;

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL) : (a) The Conference on Disarmament adjourned on 28 June and will resume its meetings on 29 July

(b) The Chairman of the Ad hoc Committee on CTBT negotiations presented a draft treaty text on

28 June and requested that the participating countries give their views when the session resumes on 29 July.

(c) A statement is enclosed.

(d) No, Sir.

(e) Yes, Sir.

STATEMENT

The Chairman of the Ad hoc Committee on CTBT negotiations introduced a draft Comprehensive Nuclear Test Ban Treaty in the Conference on Disarmament on June 28, 1996, the last day of the adjourned session. The CD is scheduled to resume on 29 July, 1996

The draft Text can be divided into four parts

- Part 1 covers Preamble, Basic Obligations, the Organisation, Technical Secretariat and National Implementation Measures (Articles I, II & III)
- Part 2 contains Treaty Language on Verification (Article IV).
- Part 3 covers Measures to Redress a Situation and to Ensure Compliance, including Sanctions, Settlement of Disputes, Signature, Ratification, Accession, Depositary, Status of the Protocol (s) and Annex (es), Authentic Texts and Amendments (Article V to XVII).
- Part 4 contains a Protocol describing the International Monitoring System

2 *Preamble* : The Preamble of the Treaty sets out the objectives and the context. At present, there are paragraphs in the Preamble relating to nuclear disarmament. However, there is no clear linkage with the objective of elimination of all nuclear weapons in a time bound framework

3 *Scope* : This Article defines the activities prohibited under the CTBT.

Each State Party undertakes not to carry out any Nuclear Weapon Test Explosion or any other Nuclear Explosion, and to prohibit and prevent any such Nuclear Explosion at any place under its jurisdiction or control.

Each State Party undertakes, further more to refrain from causing, encouraging, or in any way participating in the carrying out of any nuclear weapon test explosion or any other nuclear explosion

We consider this scope to be inadequate as it leaves open the possibility of using non-explosive techniques for development and refinement of nuclear weapons.

4 *Organisation* : The CTBT Organisation will be established to achieve the objectives and purposes of the Treaty and ensure its effective implementation